

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 47
IA/26(AHM) 2021
in
CP(IB) 599 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Salem Stainless Steel Suppliers Pvt Ltd
V/s
Cooltech Containers Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..13/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Ms. Nilu K. Vaidankar, Advocate.
For the Respondent : Mr. Vaibhav M., Advocate.

ORDER

IRP did not appear.

IA 26 of 2021 is filed by the original Operational Creditor for withdrawal of CIRP.

We heard the applicant.

Ld. Counsel appearing for the applicant submitted that there is no settlement, hence, IA 26 of 2021 is not pressed. The same is allowed to be withdrawn.

In view of this, we asked the Counsel for applicant as regard to the current status of CIRP. It was pointed out that IRP had not taken steps in CIRP so far.

Since IRP is not proceeding with the CIRP in spite of the fact that there is no stay on CIRP, we replace IRP by appointing Mr. Rajubhai Patel, having Registration No.IBBI / IPA-003/IP-N00031/2017-18/10259 (having E-mail id: rajupatel18@hotmail.com, Mobile No.98250 38407) as Interim Resolution Professional of the Corporate Debtor.

Sudha

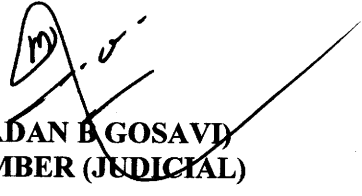


The erstwhile IRP is directed to handover all the documents / records, if any, in his possession to the new IRP forthwith. The new IRP shall conduct the CIRP of the Corporate Debtor in a time bound manner as per the provisions of IBC r.w. Regulations made thereunder and submit progress reports thereof periodically.

IA 26 of 2021 stands disposed of as withdrawn.



(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)



(MADAN B GOSAVI)
MEMBER (JUDICIAL)